

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01574/2018

Chandigarh, this the 17th day of January, 2019

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

Usha Rani, aged 60 years w/o Late Sh. Rajinder Kumar Group -D, Resident of Village & PO Bhabat, Teh. Derabassi, Distt. SAS Nagar (Mohali) Punjab – 134117.

....Applicant

(Present: Mr. Karnail Singh, Advocate)

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. Divisional Railway Manager, Northern Railway, Ferozpur – Punjab – 125001.
3. Sr. Divisional Personnel Officer, Northern Railway, Ferozpur – Punjab – 152001.
4. Divisional Operating Manager, Northern Railway, Ferozpur- Punjab, Pin- 152002.

Respondents

(Present: Mr. Lakhinder Bir Singh, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Heard.
2. Learned counsel submitted that before approaching this Court for the benefit, as claimed in this O.A., the applicant submitted several representations (Annexure A-7 colly), but her claim has not been decided till date. Learned counsel prayed that let a direction be issued to the respondents to decide the pending representations of the applicant. He also made a statement at the Bar that he is not questioning the validity of Order dated

06.11.2009 (Annexure A-1) of removal of her husband from service, and is only asking for the service benefits to which he was entitled after removal from service.

3. Issue notice to the respondents.
4. At this stage, Mr. Lakhinder Bir Singh, Advocate, appeared and accepted notice on their behalf. He did not object to the disposal of the O.A. in above manner. He, however, submitted that the respondents may be granted six weeks time for taking a view on the claim of the applicant, raised in her representations, by passing a reasoned and speaking order, in accordance with law.
5. In the wake of above, the O.A. is disposed of in limine, in the above terms. The order to be passed by the respondents be communicated to the applicant.
6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 17.01.2019

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